

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)#

FOR THE ATTENTION OF THE CREDITORS OF M/S INOX TUBES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	INOX TUBES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/12/2007
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956, Registrar of Companies, RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2007PTC171815
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office G-39, DDA FLATS AJMERI GATE, BEHIND RAGHUSHREE MARKET, DELHI, Delhi, India, 110006
6.	Insolvency commencement date in respect of corporate debtor	10.11.2023 (Order was pronounced on 10/11/2023 by Hon'ble NCLT, Delhi Court-V in C.P. (IB) - 51/2023
7.	Estimated date of closure of insolvency resolution process	07.05.2024 07 th May, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajiv Bajaj IBBI/IPA-002/IP-N00276/2017-18/10834
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: rbajajip@gmail.com, cirpinox@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-269, LOWER GROUND FLOOR, CHHATARPUR ENCLAVE, PHASE-2, NEW DELHI-110074 Email: cirpinox@gmail.com
11.	Last date for submission of claims	24 th November 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **INOX TUBES PRIVATE LIMITED** 10th November, 2023 order was pronounced on 10/11/2023 by Hon'ble NCLT, Delhi court-V in C.P. (IB) - 51/2023.

The creditors of **INOX TUBES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 24th November, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.#



Date: 11.11.2023

Place: Delhi

Rajiv Bajaj
IRP of **INOX TUBES PRIVATE LIMITED**
IBBI/IPA-002/IP-N00276/2017-18/10834
AFA Valid till 14.12.2023